

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
\* \* \*

30.04.1992

1. O.A. NO.1869/89

Shri P.K. Sharma ...Applicant  
vs.  
Chief Secretary, Delhi Admn. ...Respondent

2. O.A. NO.1953/89

Shri Sudarshan Lal ...Applicant  
vs.  
Delhi Administration ...Respondent

3. O.A. NO.1954/89

Shri Sat Dev Vaishney ...Applicant  
vs.  
Delhi Administration ...Respondent

4. O.A. NO.1955/89

Shri Om Prakash Sharma ...Applicant  
vs.  
Delhi Administration ...Respondent

5. O.A. NO.1957/89

Shri O.P. Goel ...Applicant  
vs.  
Delhi Administration ...Respondent

6. O.A. NO.1958/89

Shri Krishna Goel ...Applicant  
vs.  
Delhi Administration ...Respondent

7. O.A. NO.1959/89

Shri Santosh Zutshi ...Applicant  
vs.  
Delhi Administration ...Respondent

CORAM

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicants

...None

For the Respondents

...None

...2....

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1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicants in all these cases are language teachers of Delhi Administration and relate the issue of anomalous fixation of pay as on 1.1.1986. Applicant No.1 in OA 1869/89 and six other applicants are also applicants in OA 1882/89. It appears that while admitting OA 1869/89 on 19.9.1989, it was ordered that all these applicants shall separately pay the court fee. Similarly OA 1882/89 and OA 1869/89 were admitted on the same date by the order dt.19.9.1989.

The judgement in the case of OA 1882/89 has been delivered by the Principal Bench on 11.10.1991 with an observation that the cases of the remaining six applicants which have not been discussed in detail, but who are similarly situated as Shri P.K. Sharma should also be reviewed and their pay be stepped up as on 1.1.1986 on the same basis as ordered to be done in the case of Shri P.K. Sharma. It goes to show that all these cases stood disposed of by that ~~from~~ judgement. It is because of this fact that none is appearing from either side. All the aforesaid Original Applications numbered above are, therefore, disposed of accordingly with cost on parties.

*J.P. Sharma*  
30.4.92  
(J.P. SHARMA)  
MEMBER (J)  
30.04.1992